

श्री रामाबहार झा जी : भापवा तर्क  
क्या है, यह तो मे. खानों वरके बता दें।

Why this discrimination between judges of High Courts and Supreme Court? I would like to know the reasons categorically.

MR. CHAIRMAN: He has already said about that.

SHRI H. R. GOKHALE: The reasons are simple. First of all, they are the judges of the highest judiciary of the land unlike the judges of the High Courts. There are visitors who go to the Supreme Court, the High Court judges and other judges. The same, more or less, applies to Supreme Court judges although the allowance is less than that to the Chief Justice of the Supreme Court, as the Chief Justice has more visitors.

MR. CHAIRMAN: The question-

"That the Bill, as amended, be passed."

*The motion was adopted.*

18.11 hrs.

**BUSINESS ADVISORY COMMITTEE  
FIFTY-NINTH REPORT**

MR. CHAIRMAN: Before we adjourn, Shri Raghu Ramaiah, Minister of Works and Housing and Parliamentary Affairs has to make a statement.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to present the Fifty-ninth Report of the Business Advisory Committee.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11.00 a.m.

18.06 hrs.

*The Lok Sabha then adjourned till Eleven of the clock on Tuesday, March 9, 1976/Phalguna 19, 1897 (Saka)*